

No.R(J) 124/2024

High Court of Karnataka
Bengaluru
Dated: 15.10.2024

- PREAMBLE:**
1. The Hon'ble Ad-hoc Committee constituted to suggest amendment to High Court Rules, in its meeting held on 22.07.2024, resolved to make the some amendments to the present Rules 13, 14 and 17 of Chapter XII of the High Court of Karnataka Rules, 1959 and to implement the same on a trial basis for a period of two months to obtain the views of all staff and stakeholders.
 2. Circular No.R(J)-109/2024 dated 24.09.2024, notifying the date of implementation of the aforesaid draft Rules with effect from 16.10.2024.
 3. Representation dated 14.10.2024 of the Advocates' Association, Bengaluru (Regd.), requesting to hold the advance checklist system for time being.
 4. Order dated 14.10.2024 of Hon'ble the Chief Justice.

CIRCULAR

It is hereby notified that the earlier Circular No.R(J)-109/2024 dated 24.09.2024 is kept in abeyance until further Orders.

BY ORDER OF HON'BLE THE CHIEF JUSTICE,

Sd/-
REGISTRAR GENERAL

Copy to:

01. The Secretary to Hon'ble the Chief Justice, High Court of Karnataka, Bengaluru.
02. The Registrar (Vigilance)/ Registrar (Judicial)/ Registrar (Recruitment)/ Registrar(Administration)/ Registrar (Protocol & Hospitality)/ Registrar (Computers)/ Registrar (Infrastructure & Maintenance)/ Registrar (Review & Statistics).
03. The Central Project Coordinator (Computers), High Court of Karnataka, Bengaluru, with a request to web-host the Circular in the Official Website of the Hon'ble High Court.

04. The Addl.Registrar General/Addl. Registrar (Judicial), High Court of Karnataka at Dharwad and Kalaburagi Benches, for necessary action and circulation among the concerned staff.
05. The President, Advocates' Association, High Court of Karnataka, Bengaluru.
06. The President, Advocates' Association, High Court of Karnataka, Dharwad/Kalaburagi Bench.
07. The Chairman, Karnataka State Bar Council, Old KGID Building, Bengaluru.
08. The President, Women Federation of Lawyers, Bengaluru.
09. Private Secretaries of all the Hon'ble Judges, High Court of Karnataka, Principal Bench at Bengaluru and Benches at Dharwad and Kalaburagi.
10. All the Joint Registrars/Deputy Registrars/Assistant Registrars of the Hon'ble High Court for information and necessary action.
11. All the Section Officers working on the judicial side of the Hon'ble High Court for information and necessary action.
12. The Chief Librarian, High Court of Karnataka, Bengaluru.
13. Office copy.